Assumption 1 US\$ = Rs. 50/-, $1 \in$ = Rs. 65/-

Cancellation of dual technology status

- 841. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether Government has received a representation from Cellular Operators Association of India (COAI) urging it to cancel dual technology status of some telecom operators due to favours shown by TRAI;
- (b) if so, the details in this regard with the names of telecom operators who have been favoured by TRAI causing financial loss to exchequer;
- (c) whether on TRAI's recommendation/favours, some telecom operators have made over Rs. 20,000 crores; and

(d) if so, the details in this regard and the action taken by Government on such largesse to few telecom operators?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Calls and SMSs sent from private numbers

- 842. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether Government is aware that several calls and SMSs are being sent from private numbers which are not registered as telemarketing calls;
 - (b) if so, the details in this regard;
 - (c) whether Government has taken any action against such private numbers; and
 - (d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Sir, Government is aware that several calls and SMSs are being sent by subscribers, without getting themselves registered with TRAI as a telemarketer, by using normal telephone connections having numbers, other than the '140' number series allotted to registered telemarketers.

From the complaints' data received from Service Providers, it is seen that the majority of complaints of Unsolicited Commercial Communications are sent by telecom subscriber who is not registered as a telemarketer.

(c) and (d) As per 'The Telecom Commercial Communications Customer Preference Regulations, 2010', no subscriber, who is not registered with the TRAI as a telemarketer under these regulations, shall make any commercial communication. In case it is found, based on verification of a complaint, that the UCC was originated by a subscriber who is not registered with TRAI as a telemarketer, the Originating Access Provider shall issue a notice to such subscriber to forthwith discontinue the sending of such unsolicited commercial communications and if such subscriber sends a commercial communication to any subscriber on a second occasion, disconnect the telecom resources of such subscriber.

Based on above provisions of the regulations, the following action has been taken against the violators (till 30th July, 2012):—

- (i) 88307 notices have been sent to subscribers who have not registered as a telemarketer but were doing the telemarketing activities.
- (ii) 51181 telephone numbers of such subscribers have been disconnected.